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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.618/95

NEW DELHI THIS THE DAY OF 6 MARCH, 1997.

HON'BLE MR. JUSTICE K.M. AGARWAL, CHAIRMAN
HON'BLE MR. N. SAHU, MEMBER(A)

1. Umed Singh
No.8378518/41/BN
11969, DAP
Resident of Police Lines
Model Town
New Delhi-110019.
 2. Attar Singh
No.831310686/43 BN
11967 DAP
Model Town
New Delhi-110019.
 3. Nissan Ahmed
No.841120337/96 Bn.
4174, DAP,
Model Town Police Lines
New Delhi-110019.
 4. Inder Mani No.831110535
76 Bn/937/Sec.
Security Line, Vinay Marg
New Delhi.
 5. M.Asalam
830765334/96 Bn
712/Sec.
Security Lines, Vinay Marg
New Delhi.
 6. Karsan, No.830726204/25 Bn.
1091/SC
Resident of Security Lines
Vinay Marg
New Delhi.
 7. Dinesh Singh
830754332/Dte.
785/Sec.
Security Lines, Vinay Marg
New Delhi.
 8. Dheer Singh
No.830750068/DTE/930/Sec.
Security Lines, Vinay Marg
New Delhi.
 9. Sudarshan Kumar
810693703/DTE/987/Sec.
Security Lines, Vinay Marg
New Delhi.
 10. Naresh Kumar
841322286/47 Bn/11967 DAP
Resident of Police Lines
Model Town
Delhi-110009.
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11. Raj Pal Singh
830754421/Dte/923/Sec
Security Lines, Vinay Marg
New Delhi.

12. Shankar Lal
821131415/DTE/760/Sec.
Security Lines, Vinay Marg,
New Delhi.

(BY ADVOCATE SHRI A.KALIA)

....APPLICANTS

Vs.

Union of India through

1. The Commissioner of Police
MSO Building
JP Estate, New Delhi-110002.
2. The Dy.Commissioner of Police,
Security Lines, Vinay Marg
New Delhi.
3. The Dy.Commissioner of Police
Vth Bn. Model Town
Delhi-110009.

(BY ADVOCATE SHRI GIRISH KATHPALIA)

....RESPONDENTS

ORDER

MR.JUSTICE K.M.AGARWAL:

This is an application under Section 19 of the Administrative Tribunals Act, 1985 for quashing the impugned order of repatriation (Annexure A1) and for further direction to the respondents to allow the applicants to continue in service with the respondents by extending the period of their deputation.

2. It appears that the applicants were appointed as Constables by the Central Reserve Police Force (C.R.P.F) and were working as such with the C.R.P.F. Subsequently they were taken on deputation in Delhi Police for a period of one year. On expiry of that period of deputation, the impugned ^{order} of repatriation was passed against the applicants.

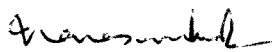
3. After hearing the learned counsel for the parties, we are of the view that this application has absolutely no force and deserves to be dismissed. A person on deputation cannot claim as a matter of right his absorption in service

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with the borrowing department. Earlier, it appears that in the year 1990, there was a decision to absorb a considerable number of Constables who had come on deputation in the Delhi Police and accordingly by Memorandum dated 11.7.1990(Annexure A4), a direction was made for assessment of the suitability of all the Constables of CPO who had completed two years of deputation period, below 40 years of age and Matric or above in education. The applicants cannot claim advantage of that Memorandum of the year 1990, because they came on deputation subsequently when there was no decision to absorb Constables in the manner and to the extent it was decided in the year 1990.

4. For the foregoing reasons, this application is hereby dismissed but without any order as to costs.


(K.M. Agarwal)
Chairman


(N. Sahu)
Member(A)

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